

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL

1st Floor, WTC Building, FKCCI Complex, K.G. Road,
BANGALORE-560 009

COURT No. 2

Service Tax Appeal No. : 22661 of 2014

[Arising out of the Order-in-Appeal No. 271/2014 dated
01/04/2014 passed by the Commissioner of Central Excise,
Customs & Service Tax (Appeals), Cochin]

C.C, C.E & S.T, Cochin

C.R. Building, I.S. Press Road,
Ernakulam, Cochin – 682 018

....Appellant(s)

Vs.

Ernakulam Karayogam

T.D.M Hall, Ernakulam

....Respondent(s)

Appearance:

Mr. K. Vishwanath, AR for the Appellant

Ms Sudeshna Banerjee, Advocate for the
Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)

FINAL ORDER No. 20381/2023

Date of Hearing: 17/05/2023

Date of Decision: 17/05/2023

As Per Bench:

Revenue is seeking withdrawal of the appeal on the ground
that the amount involved in the present appeal is below
Rs. 50,00,000/- (Rupees Fifty Lakhs only) as per the CBEC

Instruction F. No. 390/Misc./116/2017-JC dated 22.08.2019. In view of the above, the appeal is dismissed as withdrawn without going into the merits of the case.

(Order dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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